NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 13/59/13 CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY: M/s. Smita Rajeev Sah Vs. Sah Theatres Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59

S.NO.	NAME	DESIGNATIO	N REP	RESENTATION	SIGNATURE
-	ARVIND GUPTA	ADrocas	6 RG	spondens 12 L7	Acts
2	KRISHMA	KUMMAR	R	-45-4	ct-1
Z.	MJI. A.K. Hha MIS. Rajeshk	Kurs } Ad	lvocate.	Petitioner	A Halu. Rajestiani

ORDER

Learned counsel for the parties are present. What come to the fore from the perusal of the office report is that the respondent nos. 3, 8 and 9 have expired. Learned counsel for the petitioner seeks and is given two weeks' time to file an application for substitution to bring on record the legal representatives of these deceased respondents.

List on 17.10.2016.

Sd1-

(R.Varadharajan) Member (Judicial)

Sd1-

(Maharaj Krishan Hanjura) Member (Judicial)